

Government of Jammu and Kashmir  
Home Department, Civil Secretariat,  
Srinagar/Jammu

Notification

Srinagar, the 13<sup>th</sup> September, 2021

SO 320.- Whereas, the Government vide notification SRO-313 dated 25.08.2010 appointed District and Sessions Judge, Rajouri as Arbitrator to determine the award of compensation in respect of land measuring 15 Kanals 11 Marlas, 17 Kanals 12 Marlas, 10 Kanal, 18 Marlas and 17 Marlas bearing khasra Nos. 63, 48, 55 and 49 respectively, situated in Village Pathan Mohra, Tehsil and District Rajouri, and;

Whereas, on the request of the Arbitrator, the Government extended the time period for completing the arbitration proceedings vide SRO-150 dated 13<sup>th</sup> May, 2011 and 535 dated 03.12.2018; and.

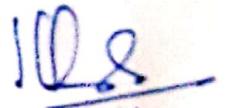
Whereas, the said Arbitrator could not complete the arbitration proceedings and make an award within the stipulated period of time; and.

Whereas, the said Arbitrator again requested for extension in time for determining the amount of compensation in respect of land situated in Village Pathan Mohra, Tehsil and District Rajouri; and.

Whereas, the Government after having considered the matter, has decided that extension in time for completion of arbitration proceedings be granted.

Now, therefore, in pursuance of Sub-rule(1) of rule 10 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Rules, 1969, the Government hereby directs that the time for making the award shall and shall always be deemed to have been extended by a further period of four months from the date of issuance of this notification.

By order of the Government of Jammu and Kashmir.



(Khalid Majeed) KAS

Special Secretary to the Government  
Home Department

Dated:- 13.09.2021

No. Home/CL-79/2009 CC No.18886

Copy to the:-

1. Principal Secretary to the Government, Revenue Department.
2. Principal Secretary to the Hon'ble Governor, J&K UT.
3. Joint Secretary (JKI.) Ministry of Home Affairs, Govt.
4. Secretary to the Govt., Deptt. of Law, Justice and Parliamentary Affairs(w.7.s.c).
5. Divisional Commissioner, Jammu.

6. Director, Archaeology, Archives and Museums, J&K.
7. Principal Director, Defence Estates, Northern Command, Satwari, J&K Jammu.
8. Deputy Commissioner, Rajouri. He is requested to ensure that the Government is duly represented and also to monitor for expeditious proceedings and in no case that adjournment shall be for more than a week.
9. Special Secretary to the Chief Secretary J&K.
10. Private Secretary to Principal Secretary to the Government, Home Department.
11. Defence Estates Officer, Rajouri Poonch Circle.
12. I/C. Website, Home Department.
13. Government Order/Stock file.... (w.2.s.c).

Copy also to the:

1. Mr. Raman Sharma, Ld. AAG, Jammu, with the request to conduct the proceedings in the matter on behalf of the UT of J&K before the Arbitrator.
2. Principal Director Estates, Northern Command, Satwari, J&K, Jammu.
3. Defence Estates Officer, Jammu.